

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 589/2024

In the matter of:

Mohd. Danish

...Applicant

Versus

Govt. of NCT of Delhi

...Respondent

**INDEX**

S. No.	Contents	Page No.
1	Status Report on behalf of Delhi Pollution Control Committee (DPCC) in compliance with this Hon'ble Tribunal order dated 16.02.2026.	1-3
2.	<b><u>ANNEXURE-1</u></b> Copy of the Minutes of meeting dated 17.12.2024.	4-7
3.	<b><u>ANNEXURE-2</u></b> The letter dated 27.01.2026 received from the Revenue Department- GNCTD.	8

Filed by:

New Delhi:

Dated: \_\_.03.2026

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

①

Original Application No. 589/2024

In the matter of:

Mohd. Danish

...Applicant

Versus

Govt. of NCT of Delhi

...Respondent

**STATUS REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE IN  
COMPLIANCE TO THE ORDER DATED  
16.02.2026.**

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above-referred matter on 16.02.2026 on the basis of Action Take Report dated 22.01.2026 filed on behalf of Delhi Pollution Control Committee (DPCC). The report dated 22.01.2026 was registered as Misc Application in Disposed of Cases No. 11/2026 in above-captioned Original Application by the Hon'ble Tribunal.
3. That this Hon'ble Tribunal vide order dated 16.02.2026



2

pleased to direct DPCC to prepare an action plan in consultation with District Wetland Committee/ State Wetland Authority for rejuvenation of water bodies in NCT of Delhi and to utilize the amount for environmental compensation deposited.

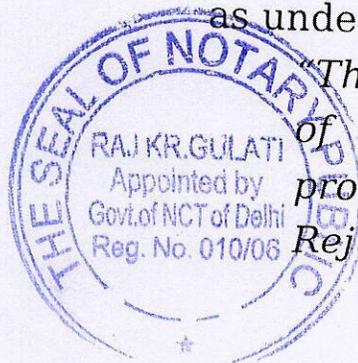
4. That it is pertinent to mention here that in pursuance to orders passed by this Hon'ble Tribunal in OA 639 of 2022 titled as "Pritipal Sharma Vs. GNCTD & Ors.", the Chief Secretary-Delhi convened a meeting with all stakeholder including Delhi Jal Board, all District Magistrates of Delhi and DPCC on 17.12.2024. Copy of the Minutes of meeting dated 17.12.2024 is enclosed herewith as **ANNEXURE-1**. In the meeting to utilize the EDC/EC amount on the aspect it was decided that:

"8. After detailed discussion....

*i. DPCC will allocate the above said EC funds to the concerned DMs for allocation to concerned land owing agencies (DDA/MCD etc.) for restoration of water bodies in their respective areas/ jurisdiction, subject to condition that the concerned water bodies are not been restored under Gramodaya Scheme. The expenditure shall be in accordance with the area of the water body and in accordance with guidelines of Government of India."*

5. Further, it is relevant to mention here that the Delhi Cabinet vide decision no. 3288 dated 24.12.2025 stated as under:

*"The Council of Ministers considered the proposal of Revenue Department and approved the proposal including the new scheme of Rejuvenation of water bodies as contained in the*



*Cabinet Note."*

- ③
6. The Revenue Department, GNCTD vide letter dated 27.01.2026 informed that the Hon`ble Chief Minister has also reviewed the matter on 21.01.2026. The letter dated 27.01.2026 issued by Revenue Department is enclosed herewith as **ANNEXURE-2**.
  7. That the amount of environmental compensation received on the head of Ground Water withdrawal shall be utilized in terms of the Minutes of Meeting taken by the Chief Secretary-Delhi on 17.12.2024.
  8. That, the present status report may kindly be taken on record in view of the order dated 16.02.2026.

*[Signature]*  
**DEPONENT**

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 17 MAR 2026 day of March, 2026.



**ATTESTED**  
*[Signature]*  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI

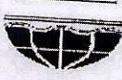
*[Signature]*  
**DEPONENT**

17 MAR 2026

729

Annexure - 2

Annexure - 1

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b>          DEPARTMENT OF ENVIRONMENT,          (GOVT. OF NCT OF DELHI)          5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6          visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
DPCC/CFC-III/NGT/OA NO.639/2022 / 3097		Dated: 27.12.2024

Minutes of the Meeting

1. In pursuance of order of Hon'ble National Green Tribunal dated 28.08.2024 in O.A. No. 639/2022 titled as "Pritpal Sharma Vs Govt. of NCT of Delhi & Ors." and MA Number 24/2023 in OA number 33/2022 titled as, "Ganesh Prasad Vs Govt. of NCT of Delhi & Ors.", a meeting was convened under the Chairmanship of Chief Secretary, Government of NCT of Delhi along with officers of all concerned departments namely Revenue Department, DJB, CGWA and DPCC on 17.12.2024 in the Conference Hall on 5<sup>th</sup> Level at Delhi Secretariat. The list of the participants who attended the meeting is enclosed as Annexure-A.
2. All the officers of the concerned departments were apprised about the directions of Hon'ble Tribunal as mentioned in the order dated 28.08.2024 and compliances required in matters related to illegal ground water extraction. All the participants were also apprised about Hon'ble Supreme Court order, Hon'ble National Green Tribunal orders on the issue, provisions of the GNCTD - Ground Water Regulation & Management Notification, 2010, as amended to date and the Standard Operating Procedure in respect of prevention and control of illegal ground water extraction in NCT of Delhi-2020, which was submitted before the Hon'ble Green Tribunal in OA 685/2019.
3. **Regional Director, Central Ground Water Authority** informed that in compliance of Hon'ble NGT order dated 28.08.2024 and on the basis of scientific techniques/study and the methodology recommended by Inter departmental Ground water Resource Estimation Committee (GEC), CGWB is carrying out Ground Water Resource Assessment annually. Further, they informed that the said report has already been shared with Delhi Jal Board and Revenue Department (concerned District Magistrate). CGWA had issued directions under section 5 of Environment (Protection) Act directed Delhi Jal Board vide letter dated 22.11.2024, which are as under:
  - a. To comply with the recommendation given in Annexure-I and to make policies following the scientific data provided by CGWA for sustainable development of Ground water in NCT of Delhi.
  - b. To take immediate action against illegal borewells/tubewells functioning without valid NOC from DJB and also provide a list of closed/sealed illegal borewells/tubewells to CGWA



730

(5)

4. **CEO, Delhi Jal Board** present during the meeting apprised about the actions taken by Delhi Jal Board in respect of permissions to borewells. On enquiry from Chief Secretary, it was apprised that the actions taken against the illegal borewells were based on the survey carried out by Delhi Jal Board. CEO further informed that the DJB has created a web link under heading "Ground Water Management" and the said link has also been uploaded. The web page contains the following information:
- Number of applications for Grant of NOC.
  - Number of pending applications.
  - NOC granted/Rejected
  - Procedure for processing of applications for grant of NOC for abstraction of ground water
  - Penal Provisions for punishing illegal abstraction of ground water
5. **District Magistrates, Revenue Department** informed that they are taking action for sealing of illegal borewells as per list provided by Delhi Jal Board. They also stated that facing difficulties with respect to location/ identification of some of the illegal borewells. However, they are in the process of tracing the locations with the help of Delhi Jal Board officials. For recovery of Environmental Compensation and sealing of the borewells, District Magistrates informed that problems are being faced due to public resistance in some cases as the addresses not complete in some of the cases. During the meeting they asked DJB Officials to depute their representative for identification of such addresses and particulars of the offender as the basic survey was carried out by Delhi Jal Board.
6. **Member Secretary, DPCC** informed that in compliance of Hon'ble NGT order dated 28.08.2024, that web page under Heading "Ground Water Management" has been created on DPCC website, which consist of the following information :
- Proceedings initiated for imposition of Environmental Compensation on the violators
  - Proceedings finalized for imposition of Environmental Compensation on the violators
  - References made for recovery of Environmental Compensation from the violators
  - Amount of Environmental Compensation recovered from the violators
  - Amount of Environmental Compensation to be recovered from the violators
  - Amount of Environmental Compensation utilized
  - Amount of Environmental Compensation to be utilized
  - Activities carried out for utilization of the amount of Environmental Compensation
  - Activities proposed to be carried out for utilization of the amount of Environmental Compensation
7. DPCC also informed the Chair that in respect of illegal ground water extraction, an amount of EC Rs. 7093.46 Lakhs (Rs. Seventy Crores Ninety Three Lakhs forty Six Thousands only) was levied on the illegal borewells. The Environmental Compensation



732

6

DPCC by 31.12.2024. It was made clear that recovery proceedings should not be kept pending with the District Magistrates. The Daily reports (enclosed Format as per Annexure-B) in respect of sealing of illegal borewells, recovery of Environmental compensation, number of prosecutions launched etc. shall also be sent to Delhi Pollution Control Committee. (email: [chdpcc@nic.in](mailto:chdpcc@nic.in))

- h. DPCC was directed to transfer immediately the EC received so far under groundwater violations (around Rs. 79 lakhs) and 25% of EC lying with DPCC unutilized in General head to the DMs for expeditious utilization on restoration of water bodies.
- i. DPCC will allocate the above said EC funds to the concerned DMs for allocation to concerned land owning agencies ( DDA/MCD etc.) for restoration of water bodies in their respective areas/ jurisdiction, subject to the condition that the concerned water bodies are not been restored under Gramodaya scheme. The expenditure shall be in accordance with the area of the water body and in accordance with guidelines of Government of India.
- j. Delhi Jal Board and District Magistrates shall comply with the directions of Central Ground Water Authority dated 05.12.2024 and send the Action Taken Report in this regard in time bound manner. The direction is at Annexure C.
- k. It was reiterated that all departments shall comply with the SOP for regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of borewells/ tubewells dated 20.07.2020 issued with the approval of Chief Secretary, Delhi, where clear departmental responsibilities are laid down.
- l. All concerned Departments i.e. Central Ground Water Authority (CGWA), Revenue Department, Delhi Jal Board (DJB) and Delhi Pollution Control Committee (DPCC) shall file complete affidavit/ status reports in compliance with the Hon'ble NGT directions dated 28.08.2024 in OA 639/2022 before Hon'ble NGT without fail.

The meeting ended with vote of thanks to the Chair.



amount was levied on lumpsum based on the end use purpose as no details of the borewells were provided for calculating the EC as per CPCB guidelines. Out of Rs. 7093.46 Lakhs (Rs. Seventy Crores Ninety Three Lakhs forty Six Thousands only) Environmental Compensation, Rs. 79,70,000/- (Rs. Seventy Nine lakhs and Seventy Thousand only), has been received and it is proposed that the said amount may be utilized for rejuvenation of water bodies in NCT of Delhi, as part of an action plan to utilize the EC.

8. After detailed discussions in respect of all the directions contained in the order dated 28.08.2024 and above actions taken by the various departments in respect of the directions passed by the Hon'ble National Green Tribunal, following decisions were taken:
- a. Delhi Jal Board will verify the locations of all illegal borewells, which the Revenue Department is not able to locate/trace subsequent to which the Revenue Department will seal these borewells. Geo-tagging needs to be done whenever any illegal borewell is identified/ sealed for maintaining proper record.
  - b. Delhi Jal Board and District Magistrates may issue permissions for borewells as per norms wherever water table is shallow. DJB may obtain the list of such areas from CGWA wherein the ground water levels are shallow.
  - c. Delhi Jal Board shall take necessary steps to levy charges for extraction of ground water as per the Notification of Ministry of Jal Shakti of 2020. Delhi Jal Board will take necessary approval from Competent Authority in this regard at the earliest. Monitoring through geo-tagging of borewells is a must and should be ensured.
  - d. Link of webpage where all information is uploaded as per directions of Hon'ble NGT developed by Delhi Jal Board shall be shared with Revenue Department and DPCC for continuous effective action against the violators of illegal ground water extraction.
  - e. Delhi Jal Board will continue the survey for identification of illegal ground water extraction and the illegal borewells so identified be sealed through SDM concerned. List of such sealed illegal borewells may be provided with all the necessary details to DPCC in order to levy the EDC as per CPCB formula/guidelines.
  - f. The Concerned District Magistrate shall make all necessary arrangement for sealing of remaining illegal borewells by 31.12.2024 positively. The prosecutions shall be filed by Revenue department against the offenders under the provisions of the Environment (Protection) Act, 1986.
  - g. The Concerned District Magistrate shall make all arrangements for recovery of Environmental Compensation from the offenders and shall transfer the same to

960 / MSHO  
09/02/26

## URGENT/HON'BLE HIGH COURT/NGT MATTERS

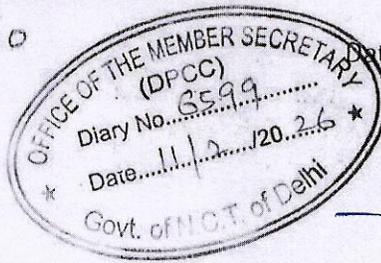
Government of National Capital Territory of Delhi  
Revenue Department: (NGT Branch)  
5 Sham Nath Marg, Delhi-110054

(8)

No. F.36(42)/NGT/Div.comm/2020-21/Part-1/10

To,

All District Magistrates,  
Revenue Department,  
GNCT of Delhi.



Dated: 27/01/2026

Annexure-2

Subject: Regarding Rejuvenation of water bodies in pursuance of Hon'ble NGT order dated 21.03.2025 in OA 639/2022.

Sir/Madam,

Your kind attention is invited towards the Cabinet Decision No 3288 dated 24.12.2025 circulated by GAD (Coordination Branch), GNCTD vide No.53/724/GAD/CN/2025/4883-4892 dated 24.12.2025 (Annexure-1) which is as follows:- "The Council of Ministers considered the proposal of Revenue Department and approved the proposal including the new scheme of Rejuvenation of water bodies as contained in the Cabinet Note.

The council of Ministers further decided that all concerned departments/land-owning agencies should implement the scheme for rejuvenation of water bodies under their jurisdiction.

The matter was also reviewed by Hon'ble Chief Minister on 21.01.2026. Hence, all the concerned Departments and District Magistrates are requested to make every possible efforts to expedite the work of rejuvenation of water bodies falling within their respective jurisdictions. DM concerned are also requested to monitor the progress of water bodies (pertaining to all departments) on fortnight basis and share the report with Head Quarter also.

In addition to the above, it is once again requested to all revenue districts to provide revised list of water bodies for rejuvenation in pursuance of Hon'ble NGT order dated 21.03.2025 in OA 639/2022 based on the quoted broad parameters issued in the meeting dated 16.06.2025 at the earliest. This is issued with the approval of competent authority.

ADM-I(HQ)

Dated:

No. F.36(42)/NGT/Div.comm/2020-21/Part-1/

Copy to:-

1. Commissioner, MCD.
2. VC, DDA.
3. Member Secretary/CEO, Delhi Jal Board.
4. Member Secretary, CGWA,
5. Member Secretary, State Wetland Authority,
6. Chief Engineer I & FC,
7. Member Secretary, DPCC
8. PA to Secretary, Revenue-cum-Divisional Commissioner, GNCTD.

2888/CMC-3  
11/2/26

ADM-I(HQ)